COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 295 of 2016 & IA No. 594 of 2017

Dated: 10th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

M/s Ultratech Cement Ltd. Vs.			 Appellant(s)
Madhya Pradesh Electricity Regulatory Commission & Anr.			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Saurav Agrawal	
Counsel for the Respondent(s)	:	Mr. S. Venkatesh Mr. Pratyush Singh for R-1	
		Mr. M. G. Ramachandran Ms. Poorva Saigal Mr. Shubham Arya Mr. S. R. Sharma for R-2	

<u>ORDER</u>

I.A. No. 594 of 2017

We have heard learned counsel for the parties.

Subject to the undertaking to be filed by the appellant regarding the claim made in the letter dated 25.03.2017 within two weeks, this application stands disposed of.

Learned counsel for the appellant seeks two weeks further time to file rejoinder. He may take steps to file the same on or before 28.08.2017 after serving copy on the other side.

List the matter on 25.09.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd